

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 5110-5120/2013

(Arising out of impugned final judgment and order dated 01-03-2013 in DR No. 10/2010 01-03-2013 in CRLA No. 1028/2010 01-03-2013 in CRLA No. 1144/2010 01-03-2013 in CRLA No. 1058/2010 01-03-2013 in CRLA No. 1061/2010 01-03-2013 in CRLA No. 1068/2010 01-03-2013 in CRLA No. 1072/2010 01-03-2013 in CRLA No. 1092/2010 01-03-2013 in CRLA No. 1094/2010 01-03-2013 in CRLA No. 1120/2010 01-03-2013 in CRLA No. 1135/2010 passed by the High Court Of Judicature At Patna)

STATE OF BIHAR

Petitioner(s)

VERSUS

CHANDRA BHUSHAN SINGH & ORS. ETC.

Respondent(s)

WITH

SLP(CrI) No. 6783-6793/2013

Date : 30-11-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s)

Mr. Abhinav Mukerji, AOR
Ms. Purnima Krishna, Adv.
Mr. Siddharth Garg, Adv.

For Respondent(s)

Mr. Gaurav Agrawal, AOR

Mr. Chandra Prakash, AOR

Mr. Shantanu Sagar, AOR

Mr. Abhinav Mukerji, AOR

Mr. Dharendra Kr. Mishra, Adv.

Mr. Balaji Kotgire, Adv.

Mr. P.B. Reddy, Adv.

For Mrs. Sarla Chandra, AOR

UPON hearing the counsel the Court made the following
O R D E R

List these matters on a non miscellaneous day.

(SUKHBIR PAUL KAUR)
AR CUM PS

(RAJ RANI NEGI)
ASSISTANT REGISTRAR